



Hence, the request of the Counsel for the Applicant is not valid and he shall not make any such request again.

- 5) Counsel for the Liquidator may agree with all the Respondents and if the virtual hearing is feasible for them, they shall inform the Court Officer in advance.
- 6) It is submitted by the Respondent No. 2 that some documents have been filed by way of an Additional Affidavit and the same has also been served upon the Counsel for the Respondent No. 3 by way of an E-mail. However, the Counsel for the Respondent No. 3 submits that they have not received the Additional Affidavit.
- 7) Parties are directed to complete and exchange the pleadings well before the adjourned date and be ready for the Arguments on the next date of hearing.
- 8) Stand over to 01.12.2023, for further consideration and hearing. No further time will be granted to Parties for the purpose.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare